CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

04.10.2012

OA No. 276/2012 with MA 329/2012 and CP 45/2012

Mr. C.B. Sharma, Counsel for applicant.

Mr. D.C. Sharma, Counsel for respondents.

MA No. 329/2012 and Contempt Petition No. 45/2012

Heard on Contempt Petition and perused the compliance report filed along with the MA No.329/2012. The MA No. 329/2012 stands allowed. The document annexed with this MA be taken on record. This MA stands disposed of accordingly.



On perusal of the compliance report filed alongwith MA No. 329/2012 in pursuance of the CAT Jaipur order dated 22.08.2012 in Contempt Petition No. 45/2012 (OA No. 276/2012), the relieving order No. 145 of 2012 issued under office letter No. 51(36)/MS/Estt./Vol-3/2002-67, dated 20.04.2012 is kept in abeyance till further order. In view of this fact, we are of the view that the subsistence compliance has been made and since the relieving order has been kept in abeyance, the question of giving effect to the transfer order does not arise.

Since the relieving order has been kept in abeyance, the Contempt Petition has become infructuous and is dismissed accordingly. Notices issued to the respondents are hereby discharged.

OA No. 276/2012

List it on 25.10.2012 before Single Bench.

IR to continue till the next date.

(Anil Kumar)

Member (A)

(Justice K.S.Rathore)

Member (J)

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